

is unfortunate that after so many years of Independence we still have a situation where in a Club— whether it is private or not is not the issue — a person who has been invited for a function is prohibited from entering because he is wearing what we consider a national dress. If you wear a suit which is unfortunately a lounge suit or some other suit, it is really not our dress, it is something which we have brought from abroad.

SHRI. JASWANT SINGH (Chittorgarh): It can be a bathing suit.

SHRI. RANGARAJAN KUMARAMANGALAM: Yes, that is true, even bathing suits may be permitted in clubs, it is rather unfortunate. But unfortunately, the constitution has a Fundamental Right which prohibits discrimination of this type only in public places. In private places it is not a Fundamental Right that we can exercise. However, I am sure there must be other means by which, when this whole House unanimously feels revulsion to such methods of behavior and restrictions, we can impress upon the Gymkhana Club that they should give up this particular mode and the Government will definitely look into it.

MR. SPEAKER: I am going to the other matters because we have already taken one-and-half hours.

Now, Papers to be Laid on the Table of the House.

13.40 hrs.

PAPERS LAID ON THE TABLE

Annual Report of Narmada Control Authority for 1989-90 and Statement for delay in Laying those Papers etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI. K.C. LENKA): Sir, on behalf of Shri. V.C. Shukla,

I beg to lay on the Table—

(1). A copy of the annual Report (Hindi and English versions) of the Narmada Control authority for the year 1989-90 along with audited Accounts.

(2). A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above [Placed in library sec. No. LT - 615/91].

(3) A statement (Hindi and English versions) (1) correcting the reply given on the 18th July, 1991 to Unstated Question No.354 by Shri. V. sobhanadreeswara . regarding Pulichintala Balancing Reservoir Project of Andhra Pradesh and (ii) giving reasons for delay in correcting the reply. [placed in library sec. No. LT - 616/91].

Notification under Delhi Municipal Corporation Act, 1957

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI. M.M. JACOB): Sir, I beg to lay on the table a copy of the Notification No.U.14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazettee dated the 4th September, 1991 making certain amendments to the Notification No.U.14011/160/89-Delhi dated the 6th January, 1990 issued under section 490 of the Delhi Municipal Corporation Act, 1957. [Placed in library. Sec. No. LT 617/91].

Statement Explaining Reasons for not Laying in Time the Annual Report and Audited Accounts of Madhya Pradesh State Dairy Development Corporation Ltd. Bhopal for 1983-84.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI. K.C. LENKA): Sir, I beg to lay on the Table a statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and audited Accounts of the Madhya